ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

OA.1301 of 1996

Date of Order: 16-02-98.

Present: Hen'ble Mr.Justice S.N. Mallick, Vice-Chairman. Hen'ble Mr.S.Dasgupta, Administrative Member.

DWARIK MAHATO & ORS.

-VS-

UNION OF INDIA & ORS.

For the petitioners: Mrs.B.Ghosal, counsel.

For the respondents: NONE.

Heard on: 16-02-98.

ORDER

S.N. Mallick, VC.

- i. When the case was taken up for admission of the application, none responded for the respondents nor any reply has been filed by them although notices were served on them as would be seen from the various service reports filed by the ld.counsel for the applicants.
- 2. This application has been filed jointly by 18 applicants seeking grant of pay scales of & 950-1500/- with effect from 1.1.86. The applicants has stated that they were all Bridge Khalasis and, therefore, they should have been granted the aforesaid pay scales particularly in view of the decision given in the case of certain other Bridge Khalasis by the Cuttack Bench in O.A. no.656 of 1993.
- 3. From the facts avered and also perusal of the decision of the Cuttack Bench, it would appear that the present applicants are prima facie similarly circumstanced as the applicants before the Cuttack Bench. Ld.counsel for the

copy of which has been marked as Annexure-A

to to this application. This representation bearing
a date of 18.8.96, which is stated to have not bear yet been
acted upon so far. In this circumstances, the ld.counsel
appearing for the applicants submitted that he would be
satisfied at this stage if the entire O.A. before us is
considered as a representation of the applicant and is disposed
of by the respondents in the light of the judgement given
by the Cuttack Bench of the Tribunal.

- 4. Since none has appeared for the respondents although they were served nor any reply has been filed, we do not see any objection to the request made by the ld.counsel for the applicants.
- 5. Accordingly, we dispose of this application with a direction to the respondents to consider the entire/application placed before us as a representation of the applicant for grant of pay scale of R 950/- 1500/- with effect from 1.1.86 and to dispose of the same in the light of the decision given by the Cuttack Bench of the Tribunal within a period of 3 months from the date of communication of this order after giging opportunity to the applicants to be heard. The decision of the authorities shall be communicated to the applicants within a period of 4 weeks from the date of decision taken in this regard. The application stands disposed of . No order as to costs.

(S.Dasgupta)
Member(A)

US.N. Mallick) Vice-Chairman.